

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 520 of 2019**

**IN THE MATTER OF:**

Regional Provident Fund Commissioner, Tirunelveli .... Appellant  
Vs

V. Nagarajan and Ors. .... Respondents

**Present:**

**For Appellant: Mr. Manish Dhir, Advocate.**

**For Respondents: Mr. G. George Raja Selvan, Advocate for  
Respondent No.2.**

**O R D E R**

**22.08.2019** We directed the 'Successful Resolution Applicant' to deposit a sum of Rs.5,55,128 with the Regional Provident Fund Commissioner, Tirunelveli. However, we find that the amount has been deposited as FDR, general maturity interest with the Canara Bank in a joint account. The aforesaid is not in accordance with the orders passed by this Appellate Tribunal. One more opportunity is given to 2<sup>nd</sup> Respondent to deposit the amount of Rs.5,55,128/- in the account of the Regional Provident Fund Commissioner, Tirunelveli. If it is not deposited within 10 days, this Appellate Tribunal may issue suo-moto contempt proceedings against the 2<sup>nd</sup> Respondent and its Officers.

Post the case 'for orders' on **16<sup>th</sup> September, 2019**. The Managing Director/ Director In-charge of the 2<sup>nd</sup> Respondent will remain present before this Appellate Tribunal on the next date.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)